

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 440(ND) 2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
12.01.2018**

**NAME OF THE COMPANY: Tripat Kaur Vs. Caliber Associates Pvt Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner:	Mr. R.K. Gupta, Advocate		
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	For the Respondent:	Ms. Ridhima Gulati and Mr. Mansumyer Singh, Advocates		
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**ORDER**

Ld. Counsel for the Corporate Debtor prays for an adjournment. No defence has been put forth till date. It is made abundantly clear that the matter will be heard and disposed off on the next date of hearing.

To come up on 19<sup>th</sup> January, 2018.

Sd-

**(Deepa Krishan)**  
**Member (T)**

Sd-

**(Ina Malhotra)**  
**Member (J)**